



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G. O. (Rt.) No. 705/2017/LBR.

Thiruvananthapuram, 2nd June 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Mother Karunya, Bethani Convent, Nalanchira P. O., Thiruvananthapuram (2) The Headmistress, St. Theresa U. P. School, Kalayapuram, Kottarakkara, Kollam and the workman of the above referred establishment Smt. Sherli, Poolin Thondil Vadakkethil, Thekkaycheri P. O., Pattazhi, Pathanapuram, Kollam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Office attendant Smt. Sherli, Poolinthondil Vadakkethil, Thekkaycheri P. O., Pattazhi, Pathanapuram by the management of St. Theresa U. P. School, Kalayapuram, Kottarakkara is justifiable or not? If not, what relief she is entitled to ?

(2)

G. O. (Rt.) No. 706/2017/LBR.

Thiruvananthapuram, 2nd June 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Mohanan, S. (Proprietor), Chembakam Match Industries, Parakkulam, Kottiyam P. O., Kollam and the workman of the above referred establishment Sri M. H. Nazeer, Marhaba, Edavattam, Velliman P. O., Kollam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to the driver Sri M. H. Nazeer, Marhaba, Edavattam, Velliman P. O., Kollam by the management of Chembakam Match Industries, Parakulam, Kottiyam P. O. is justifiable or not? If not, what relief he is entitled to ?

(3)

G. O. (Rt.) No. 707/2017/LBR.

Thiruvananthapuram, 2nd June 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri K. M. Pappachan (Power of Attorney Holder), Kuzhiyathu Veedu, Adoor-691 523 (2) Sri Ajay Mathew, s/o K. M. Pappachan, Kuzhiyathu Veedu, Adoor-691 523 (3) Sri Arun Mathew, s/o K. M. Pappachan, Kuzhiyathu Veedu, Adoor-691 523 and the workmen of the above referred establishment represented by the General Secretary, Plantation Workers Congress, INTUC, INTUC Office, Koduman P. O. 691 555 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Alappuzha. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the retrenchment of tappers namely

(1) Sri Ravipillai, Ratheesh Bhavanam, Puthumala P. O., Ezhamkulam, (2) Sri Babykutty, Asha Bhavan, Theppupara P.O., Ezhamkulam by the owner Sri K. M. Pappachan, Kuzhiyathu Veedu, Adoor is justifiable or not ? If so what relief the workers are entitled to ?

(4)

G. O. (Rt.) No. 708/2017/LBR.

Thiruvananthapuram, 2nd June 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Sri Alex George, Managing Director, Highplast Industries, Kumbanad, Kadapra P. O., Thiruvalla-689 547 and the workman of the above referred establishment Sri Joy, V., Lalu Vilasam, Plot No. 98, Sam Nagar P. O., Kulathuppuzha-691 310 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Joy, V., Lalu Vilasam, Plot No. 98, Sam Nagar P. O., Kulathuppuzha-691 310 by Sri Alex George, Managing Director, Highplast Industries, Kumbanad, Kadapra P. O., Thiruvalla, Pathanamthitta is justifiable or not ? If not what relief the worker is entitled to ?

(5)

G. O. (Rt.) No. 709/2017/LBR.

Thiruvananthapuram, 2nd June 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Roy Karimattam, Managing Director, Karimattam Plantation, Ayyarupara Estate, Chenkara P.O. and the workman of the above referred establishment Sri Jose Jacob, Ayiloomalil, Varavukalaayil Building, Nedunkandam P. O., Minor City in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Idukki. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Jose Jacob, Supervisor of Karimattam Plantation, Ayyarupara estate is justifiable? If not what are the reliefs the worker is entitled to?

(6)

G. O. (Rt.) No. 711/2017/LBR.

Thiruvananthapuram, 2nd June 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Partner, Seal Tact Communications Limited, Pearl Building, Thekky Bazar, Kannur-670 002 and the workman of the above referred establishment Sri P. Vinnop, Binu Nivas, Near Chowa Ambalam, Mela Chowa, Kannur-670 006 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri P. Vinoop, Front Office Assistant by the Management of Seal Tact Communications Limited, South Bazar, Kannur is justifiable or not? If not what relief the worker is entitled to?”

(7)

G. O. (Rt.) No. 712/2017/LBR.

Thiruvananthapuram, 2nd June 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Trusty, KMCT Medical College, Manassery P.O., Mukkam, Kozhikode-673 602 and the workmen of the above referred establishment represented by the General Secretary, Kozhikode Jilla Private Hospital & Medical Shop Workers Union (CITU), 176/80, CITU Center, S.K. Temple Road, Near EMS Stadium, Kozhikode-1 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Kozhikode. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the employees of KMCT Medical College, Manassery P. O., Kozhikode is entitled to bonus during the financial year 2012-13? If Yes, what is the quantum of bonus, the workers are entitled to?”

By order of the Governor,

GOPAL, V. S.,

Deputy Secretary to Government.